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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 25th DAY OF MAY, 1998

Original Application No. 1233 of 1993

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.S.L.JAIN, MEMBER(J)

Union of India through the C.W.M
Central Railway Workshop, Jhansi

... . . Applicant

(By Adv: Shri G.P. Agrawal)

Versus

1. Ratan Babu, S/o Sri Gyasi ram
R/o 168, Heerapura Nagar, Jhansi
working in the Inspection Wing of the
P.C.O of the Central Railway, Jhansi
2. The Prescribed Authority under the
P.W. Act 1936 at Jhansi(D.L.C.)

... . . Respondents

O R D E R

HON.MR.S.DAYAL, MEMBER(A)

This is an application filed u/s 19 of the
Administrative Tribunals Act 1985.

2. The applicant has filed this application for setting
aside order dated 30.6.93 passed in P.W. case No. 54/90
between Ratan Babu Vs. Addl. Chief Mechanical Engineer Central
Railway Workshop, Jhansi.

3. In case no. 54/90 the Prescribed Authority under
payment of Wages Act had ordered the applicant before us to
pay Rs.11,624/- as claim amount, Rs.58,120/- as compensation
and Rs.50/- as cost of the suit before the Prescribed
Authority under payment of Wages Act.

4. The applicant has moved M.A 1218/98 with a prayer for
disposing of the present application with permission to file
it before proper forum.

5. It is now a settled law laid down by the Apex court
that cases under P.W. Act do not come within the jurisdiction
of Central Administrative Tribunals Act.

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6. The present application is therefore dismissed as non maintainable.

7. The applicant may seek relief before proper forum if so advised.

8. There shall be no order as to costs.

S. C. Dutt

MEMBER (J)

H. S. Ganguly

MEMBER (A)

MEMBER (J)

MEMBER (A)

Dated: May 25, 1998

Uv/